

C.P. No. 69/94
for order, fixed
on 20/6/94.
Ayer 86

Date: 20.6.94 C.P. 69/94

Mr. G.S. Walia for
the applicant.

Rule returnable on

25.7.94

27/6/94

M.R. Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
M(A) v.c.

Dated = 25.7.94

Notice is issued
to Contemner on
27/6/94
M

Shri G.S. Walia for the
applicant, Shri M.S. Ramamurthy
for the respondents.

Additional Affidavit of
Applicant read on
27-7-94 (3 Copies)

Shri Ramamurthy requests
that the respondents should
be given 8 weeks time for
compliance with the judgment

S.O. to 22.9.94.

(V. Ramakrishnan)
M(A).

(M.S. Deshpande)
v.c.

OA-1200/92.

22.9.1994.

CP: 69/94.

Shri G. S. Walekar for the applicant.

Shri M. S. Ramamurthy, counsel for the Respondents.

The applicant has been originally appointed as Non-Matriculate clerk. Thereafter, the Tribunal directed the Respondents to appoint her in Group 'C'. Accordingly, the applicant has filed a CP. No. 69/94. On receipt of the C.P.; the Respondents counsel has taken 8 weeks time for compliance of the Judgement.

The Respondents, vide their order dated 31/8/1994, has rectified their mistake and appointed her as Asstt. Comm. clerk in commercial Deptt. of Western Railway. In the circumstances, the directions of the Tribunal has been complied with and the C.P. No. 69/94 is disposed of. The order furnished by the respondents is taken on record and marked as Exhibit.

In case the applicant is not appointed by virtue of the order dated 31.8.1994, it is open to the applicant to move the Tribunal again.

M. R. Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

B. S. Hegde
(B. S. HEGDE)
MEMBER (J)

22/9/94
order/Judgement despatched
to Applicant/Respondent (s)
on 23/9/94

[Signature]
23/9/94